

MOST URGENT
By Speed Post/Fax

F.No.A.12018/01/2012.AD.III.B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 24 April, 2017

To,

All the Cadre Controlling Authorities
under Central Board of Excise and Customs

Subject: Inclusion of a clause in RRs for Executive Assistant so as to count the combined regular service rendered by Tax Assistants including the service rendered as Lower Division Clerk – regarding.

Sir/ Madam,

In continuation to our earlier letter of even number dated 29.03.2017 (copy enclosed), it is to state that comments on the matter of Inclusion of a clause in Recruitment Rules so as to count the combined regular service rendered by Tax Assistants including the service rendered as Lower Division Clerk to be furnished to the Board latest by **05.05.2017**.

Yours faithfully,

Encls.:As Above

(Rajpal Singh)

Under Secretary to the Govt. of India

Tel./Fax No. : 26162780

Issued to
25/4/17.

O/C

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 29 March, 2017

To,

All the Cadre Controlling Authorities
under Central Board of Excise and Customs

Subject: Inclusion of a clause in RRs for Executive Assistant so as to count the combined regular service rendered by Tax Assistants including the service rendered as Lower Division Clerk – regarding.

Sir/ Madam,

I am directed to state that in the Recruitment Rules for the post of Executive Assistant notified vide G.S.R. 741 (E) dated 28.09.2017, in column (11) related to Promotion, it is mentioned that Tax Assistant in the Pay Band-1, Rs. 5200-20200 with grade pay of Rs. 2400/- with ten years of regular service in the grade and have passed the departmental examination. Now, representations have been received in the Board requesting for Inclusion of a clause in Recruitment Rules so as to count the combined regular service rendered by Tax Assistants including the service rendered as Lower Division Clerk.

2. In this regard, you are requested to examine the above-mentioned matter and furnish comments to the Board at the earliest.

Yours faithfully,


29.3.2017

(Rajpal Singh)

Under Secretary to the Govt. of India
Tel./Fax No. : 26162780

ISSUED AEC&CA&DCs.
10/4/17